

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 34/TT/2023**

<b>Subject</b>	Petition for determination of transmission tariff from COD to 31.3.2024 for Asset-1:(i) Installation of 12 $\Omega$ , 420 kV fault limiting bus series reactors at Thiruvalem Sub-station between Bus Section-A and Bus Section-B, Bus Section-B and bus section-C along with 4 nos. 400 kV bays for 2 nos. series bus reactors + 1 no tie bay. 4 nos. of bays have been considered as main bays (2 main bays per bus series reactor) in the current scheme; (ii) Opening of one of the bus (other than on which fault limiting bus series reactors are being installed) between the above-mentioned bus sections through suitable arrangement and (iii) By-pass of Kolar-Thiruvalem and Thiruvalem-Sriperumbudur 400 kV S/C line to form Kolar-Sriperumbudur 400 kV S/C direct line under “Transmission System for controlling high Short Circuit Current level at 400 kV Thiruvalem Sub-station” in Southern Region.
<b>Date of Hearing</b>	27.2.2024
<b>Coram</b>	Shri Jishnu Barua, Chairperson Shri Arun Goyal, Member
<b>Petitioner</b>	Power Grid Corporation of India Limited
<b>Respondents</b>	Tamil Nadu Generation and Distribution Corporation Ltd and 12 others
<b>Parties Present</b>	Shri S. Vallinayagam, Advocate, TANGEDCO Shri Mohd. Mohsin, PGCIL Shri A. Naresh Kumar, PGCIL Ms. Ashita Chauhan, PGCIL

**Record of Proceedings**

PGCIL has filed the instant petition for determination of transmission tariff from COD to 31.3.2024 in respect of the transmission assets under “Transmission System for controlling high Short Circuit Current level at 400 kV Thiruvalem Sub-station” in Southern Region.

2. The representative of the Petitioner submitted that none of the Respondents have filed any reply in the matter.



3. The learned counsel for TANGEDCO submitted that TANGEDCO has no submissions to make in the instant petition.
4. The Commission directed the Petitioner to submit the following information on an affidavit by 15.3.2024 with an advance copy to the Respondents.
  - a. CPM/ PERT chart indicating scheduled timelines and actual executed timelines for the asset.
  - b. Status of the project as on 25.3.2020 and 1.4.2021 in accordance with MoP letters dated 27.7.2020 and 12.6.2021 respectively.
  - c. Effect of COVID-19 on the project and activities impacted due to the same.
5. Subject to the above, the Commission reserved the order in the matter.

**By order of the Commission**

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(V. Sreenivas)  
Joint Chief (Law)

